

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF NOBLE STEELS PRIVATE LIMITED

### RELEVANT PARTICULARS

1.	Name of corporate debtor	NOBLE STEELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	7th October, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109PB1992PTC012642
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Mangli Uchi, PO Ramagarh, Chandigarh Road, Ludhiana, Punjab 141010.
6.	Insolvency commencement date in respect of corporate debtor	Order Date 14th December, 2022.
7.	Estimated date of closure of insolvency resolution process	12th June, 2023.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name :</b> Sawinder Singh Chug <b>Reg No :</b> IBBI/IPA-003/IP-N000133/2017-2018/11459
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address :</b> 44-B, Jawahar Market, P.O. Partap Nagar, Nangal Dam, Distt. Rupnagar, Punjab, 140125 <b>Email Id :</b> cma.sschug@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address :</b> 44-B, Jawahar Market, P.O. Partap Nagar, Nangal Dam, Rupnagar, Punjab , 140125 <b>Email Id :</b> noble.ird@gmail.com
11.	Last date for submission of claims	28th December, 2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> <b>Not applicable in view of Column 13</b>

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a Corporate Insolvency Resolution Process **NOBLE STEELS PRIVATE LIMITED** on 14th December, 2022.

The creditors of **NOBLE STEELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 28-12-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

Sawinder Singh Chug

Interim Resolution Professional

IBBI/IPA-003/IP-N000133/2017-2018/11459

Date- 15 December, 2022

Place- Nangal

In a Nutshell

Bharat Serums Buys 2 Pharma Cos in Malaysia

MUMBAI: PE firm Advent backed Bharat Serums and Vaccines (BSV) on Thursday said it has entered into a definitive agreement to acquire the two pharma cos in Malaysia. The financial details of the acquisition were not disclosed. Following the acquisition, the companies will be held by BSV. Keeping in mind the core of our business activities, we are committed to bring our best portfolio of treatment options, devices and services to the forefront, which will deliver improved health outcomes, said Rahul Adhikari, COO, international operations at BSV. — Our Bureau

Piramal Fin Launches Innovation Lab in B'luuru

BENGALURU: Piramal Capital & Housing Finance (Piramal Finance), the wholly-owned subsidiary of Piramal Enterprises (PEL), on Thursday announced the opening of its Innovation Lab at Bangalore, where it aims to have a team of professionals for various tech and business intelligence positions by the end of financial year 2022-23. PE, Piramal Capital & Housing Finance, Jainam Sridharan and Piramal Finance rapidly expanding its footprint in Tier II and III cities of Bharat and the innovation centre here is significant element of its growth strategy. The Innovation Lab is a part of our pro-innovation and tech initiatives to create a vibrant ecosystem of startups, start-ups and tech innovators, he was quoted as saying in a company statement. — PTI

Pfizer to Sell Paxlovid in China as Covid Surges

Pfizer cemented a deal first announced in March to sell its antiviral medication Paxlovid in China through a state-owned company, adding the supply of its antiviral medicine in the country that is now facing a massive infection surge. China Mecho Group Co. signed an agreement Wednesday with Pfizer to import and distribute Paxlovid in the mainland. The company said in a filing with the Shanghai Stock Exchange. The agreement is effective immediately and expires on Nov. 30, 2023, the statement said. Pfizer terms were not disclosed. A source close to the company said the deal is for a 10% in Shanghai trading on Thursday. — Bloomberg

Govt to Spend ₹98kcr on Airport Infra in 5 yrs

NEW DELHI: The Airports Authority of India (AAI) and other airport developers have targeted capital outlay of nearly ₹5,000 crore in the airport sector in the next five years for expansion and modernisation of existing terminals, new terminals and strengthening of runways, among other activities. The Parliament on Thursday approved the Minister of State for Civil Aviation, Gen V.K. Singh (BJD) told CS that the modernisation of airports infrastructure is a continuous process. — IANS

Airport '22: Chaos and Delays in Delhi, Mumbai

Many executives seen cancelling travel plans or opting to drive shorter distances owing to the congestion in Delhi T3 airport

Ratna Bhushan & Anumeha Chaturvedi

New Delhi: Unprecedented delays and chaos at Delhi airport are leading to business travels being deferred, weekend trips being cancelled, people opting to drive to short distance over train travel in some cases, executives said. Anjan Chatterjee, chairman of Specialty Restaurants, which operates Maitland Chai and Sirocco, said, "We are deferring business trips to and from Delhi, unless it is absolutely necessary. Some of our staff is even doing short distances by train for the time being." Surge in post-pandemic travellers, prolonged security check-in process, lack of staff at counters are leading to delays and closing up of not just Delhi airport,

but Mumbai airport as well, with people reporting missing flights and cancellations among passengers.

Indoor Rastogi, president & group head, aerial business travel, Thomas Cook India & SOTC, said, "Given the challenges at Delhi's T3 terminal, from a business travel perspective, we have been witnessing flight cancellations and last-minute rescheduling due to delays and missed flights, also an increase in no-shows." Delhi's T3 Airport, one of the country's biggest airports, has come under massive flak, and issued advisories for domestic travellers to reach the airport two hours in advance. Subhash Goyal, chairman of STIC Travel Group, said as far as 'hardwires' is concerned, the Delhi airport is among the best airports in the world. But, as far as 'software' goes, it is one of the 'worst'.

Rush Hour

MAJOR FOR DELHI: Increase in pandemic travellers. Prolonged security check-in protocols. Lack of staff leading to long queues at counters. Domestic airlines have issued advisories for travellers to reach airport 3 hours earlier. People reporting missing flights & cancellations among passengers. Exiting airport involves handling crowd.



weekend trip on a domestic flight from Delhi, and instead has opted to drive to its home town. A large Gurgaon-based consumer marketing company is among the ones that have cancelled plans to take some of its employees for a weekend trip on a domestic flight from Delhi, and instead has opted to drive to its home town. A large Gurgaon-based consumer marketing company is among the ones that have cancelled plans to take some of its employees for a weekend trip on a domestic flight from Delhi, and instead has opted to drive to its home town. A large Gurgaon-based consumer marketing company is among the ones that have cancelled plans to take some of its employees for a weekend trip on a domestic flight from Delhi, and instead has opted to drive to its home town.

5G IN FOCUS DoT approves proposal to help out state-run telco with spectrum in the premium band while Airtel kicks off its captive play amid a report predicting new highs in consumption

BSNL to be Allotted ₹62K-Cr Spectrum for Its 5G Rollout

KIRAN.RATHOE@timesgroup.com New Delhi: The department of telecommunications (DoT) has decided to allocate spectrum worth about ₹62,000 crore to state-run BSNL for its 5G rollout, according to a report by PTI. The state-run firm is scheduled to start 4G services from next month in select cities and the next expansion for 4G and 5G will happen simultaneously. Official statement of DoT has approved a proposal of 10 MHz block in the premium 700 MHz spectrum band worth about ₹40K crore along with 70 MHz in the mid-band (3600 MHz to 3670 MHz) worth ₹22,000 crore to BSNL. The DoT committee has approved the proposal and it will now be discussed by the inter-ministerial panel DCG (digital communications commission) following which the cabinet will have to give the final go-ahead, an official told PTI on condition of anonymity.

Help at Hand

TELECOM GETS... 10 MHz block in 700 MHz spectrum band worth ₹40K crore. 70 MHz in mid-band worth ₹22,000 crore for 5G. Spectrum allocation in support of 5G revival package for telco. BSNL also planning bond issue next week to raise ₹5,500 cr. The spectrum allocation for 5G in addition to the ₹64 lakh crore revival package cleared for the long-making telco in July said the official. BSNL is also mulling preparations to come out with a bond issue next week to raise around ₹5,500 crore. As per officials, the company plans sale of 10-year government guaranteed bonds. The allocation of 700 MHz spectrum to BSNL, says significance as it would allow the state-run firm to offer 4G services at scale across the country, including rural areas, and better compete with private telecom operators such as Reliance Jio and Bharti Airtel, said experts. While the mid-band spectrum (3400-3670 MHz) provides capacity, low frequency (LF) bands like 700 MHz provide a coverage layer to telecom firms for 5G networks. In India, market leader Jio is rolling out 5G using the standard non-standalone (NSA) for 5G network with spectrum in the 3500 MHz band combined with the 1800 MHz band for providing the coverage layer.

Maiden Pharma Product Tested at CDL

Gambia Deaths: Govt Lab Finds No Fault with Cough Syrup Samples

NEW DELHI: Government's Central Drug Laboratory (CDL) which conducted quality tests on the samples lifted from the Senechal pharmaceuticals — the Senegal-based company which has been in the news for alleged causing deaths of children in Gambia — has found the products to be complying with specifications, putting the cause of World Health Organization (WHO) for "prematurely" blaming an Indian company for the deaths without any "independent verification". Country's drug controller General India (DCGI) has written a strongly worded letter to Regulatory Cough Syrup, registration and prequalification, WHO in informing that all control samples of the products have been found to be complying with specifications. "DCG and EG were not found to be detected in these products and the products have been found not to have been contaminated by WHO or its partners on ground," it said.

Govt Writes to WHO

WHO "Prematurely" Blamed an Indian Co for the Deaths without "Independent Verification"

NEW DELHI: Government's Central Drug Laboratory (CDL) which conducted quality tests on the samples lifted from the Senechal pharmaceuticals — the Senegal-based company which has been in the news for alleged causing deaths of children in Gambia — has found the products to be complying with specifications, putting the cause of World Health Organization (WHO) for "prematurely" blaming an Indian company for the deaths without any "independent verification". Country's drug controller General India (DCGI) has written a strongly worded letter to Regulatory Cough Syrup, registration and prequalification, WHO in informing that all control samples of the products have been found to be complying with specifications. "DCG and EG were not found to be detected in these products and the products have been found not to have been contaminated by WHO or its partners on ground," it said.

'5G Could Help Telecom Industry Grow by Over \$12B Every 3 Years'

MUMBAI: The Indian telecom industry could grow by \$2.5 billion every three years on the back of 5G services rollout and resulting innovations, with the monthly average revenue per user (ARPU) expected to grow by 15-20% over the next 12 months, a report by Deloitte India and CII projected. The report said the average data use per subscriber is expected to grow to 45.81 GB by 2027. Currently, it is estimated that Indian users consume 17.54 GB of data per subscriber per month.

"With the right mindset and technological progress, the Indian telecommunication industry can use 5G to accelerate economic growth and resilience in the country," says Vishay Vashi, partner and telecom sector leader, Deloitte India said in the report. New trends in emerging markets are expected to be a major driver and stimulant, likely becoming more foldable or expandable. Demand for smartphones is anticipated to rise as internet usage increases and is expected to be fuelled by the requirement to adopt fintech, health and e-learning. By 2026, the use are likely to be one billion smartphone users in India. In contrast with the urban sector, which is expected to grow at CAGR of 2.5% from 2021 to 2026, the rural sector is expected to register a growth at a CAGR of 3%.

Our Bureau

DEBT'S RECOVERY TRIBUNAL T. CHANDIGARH

RC No. 1633/2018 (See Section 25 to 28 of the RDDBFI Act 1993, r/w Rule 53 of the Second Schedule to the Income Tax Act, 1961) Notice of Settling a Sale Proclamation State Bank of India Versus Certificate Holder Kulkarni Singh Versus Certificate Debt To Kulkarni Singh S/o Surjit Singh, Ric Village Surja, Tehsil Phillaur, Distt. Jalandhar. Issued by the Recovery Officer No. 1633/2018 in O.A. No. 526/2017 (Versus a Non-Performing Asset) Rs. 13,88,799.23/- (Rs. Thirteen Lakh Eighty Six Thousand Eight Hundred and Paise Twenty Nine Only) with interest @ 11.15% p.a. from the date of filing of the OA i.e. 10.11.2017. With the certificate holder, Kulkarni Singh, the said amount has not been paid by you to the Certificate Holder, service of a demand notice and copy of a substantial period. You have to meet the requirement of the Law. It has been decided to issue (provisional) of sale in respect of the property which is mortgaged. Therefore, this notice to appear on 10.04.2023 before the undersigned to declare any encumbrances on the irretrievable property of the said certificate holder. Specification of Properties: Plot measuring 14 kanal 3 marla comprised in khetwat No 123, khatwat No. 229, 230, 231, 232, 233, 234, 235, 236, 237 & khatwa no. 1035-1036/150 (m) 140/358 (10/11), 120-3, 702 (10/11), 195-10/11, 200 (m) (0/8), 774 (4/7), 774 (2/10), 7726-10/1, 1886-15/1, 1978-10/1, 7832-14/3, 1886-16/1, 738 (m) (0/8), 1886-15/1, 1886-15/2, 180 (m) (0-14), 777-13/20, 193 (m) (5-15), 200 (m) (0/7), 704 (m) (5-15) 160 (m) (0-11) situated in village Surja, Tehsil Phillaur, Distt. Jalandhar. Given under my hand and seal of the Tribunal 13.10.2022 at Chandigarh. Uday Sharma Recovery Officer No. 1633/2018 T. CHANDIGARH

Nirav Modi's Case Closer to being Extradited

Loses bid to appeal in UK apex court against extradition to India

London: Nirav Modi, the fugitive diamond merchant wanted in India to stand trial on fraud and money laundering charges, on Thursday suffered another setback in his legal battle against his extradition to India. The court here denied him permission to appeal against the move in the UK Supreme Court. In a judgment order pronounced by the Royal Courts of Justice in London, Lord Justice Johnathan Stuart-Smith and Justice Robert J. Ladd said that the appellant's (Nirav Modi) application for permission to appeal to the Supreme Court was refused. In a ruling delivered speedily within just over a week of the UK's Crown Prosecution Service (CPS) submitting its response to the 11-year-old diamond trader's permission to appeal application on behalf of the Indian government, the judges also ruled that the "fortification of a point of law be refused" that would have allowed his plea to progress to the higher court. The high court order also directs Modi to pay the legal costs incurred in the later application, assessed in the sum of £36,247.00. Modi, meanwhile, remains behind bars at Wandsworth Prison in London since his arrest on an extradition warrant in March 2019. "If it refuses to certify a question and leave to appeal then that is the end of the road," the CPS previously explained, with relation to the appeals process in UK courts. As his attempt to appeal has been heard in the Supreme Court in London has now failed, in principle, Modi can apply to the European Court of Human Rights (ECtHR) to try and block his extradition on the basis that he will not receive a fair trial and that he will be detained in conditions that breach Article 3 of the European Convention on Human Rights, to which the UK is a signatory. The threshold for an ECtHR appeal is also extremely high because he would also have to demonstrate that his arguments on those grounds before the UK courts have been procedurally rejected. UK Home Office sources have indicated that it is still unknown when extradition may take place. Modi still has legal challenges open to him. The dismissal of the High Court appeal last month marked a major win for the Central Bureau of Investigation (CBI) and Enforcement Directorate (ED) case against the businessman, who has been in prison since his arrest on extradition warrant in March 2019. There are three sets of criminal proceedings against the diamond trader in India: the CBI case of fraud on the FSI, which can raise as much as ₹100 crore or over GBP 700 million, the ED case relating to the alleged laundering of the proceeds of that fraud and a third set of criminal proceedings involving alleged interference with evidence and witnesses in the CBI proceedings. — PTI

INDIAN OVERSEAS BANK Court Road Branch, 5 to 10 Deep Complex Court Road Amritsar-143001. Under Section 132B of the Securities and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2001 (SARFAESI Act) read with Rule 31(1) of the Securities and Reconstruction of Financial Assets and Enforcement of Security Interest Rules, 2002 (SRI Rules). 1. Whereas the undersigned being the Authorized Officer of Indian Overseas Bank under SARFAESI Act in exercise of powers conferred under Section 13(1)(c) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/mortgagors/guarantors listed hereunder (herein referred to as the 'said Borrowers'), to pay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below, 2. The said Notice has been returned undelivered by the postal authorities have not been duly acknowledged by the Borrowers/mortgagors/guarantors. Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these notices to be placed on the premises of the said Borrowers/mortgagors/guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/mortgagors/guarantors, May, if they so desire, call the said copies to the undersigned on any working day during normal office hours. 3. Against the above backlogs, Notice is hereby given, once again, to said Borrowers/mortgagors/guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/ payable as given below under the last 4 other documents as Security for the repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below:

Sr. No.	Name of the Borrowers/Mortgagors/Guarantors with address	Description of Secured Assets	Total outstanding Rs. as on 31.12.2022	Date of Demand Notice
1	Borrowers: (a) M. Rajeev Roy S/O Sh. Damini Roy, Address: 3, Queens Road, Behind OBC Bank, Amritsar	Residential property private No. 217, main, Kharsa No.798, Phn.	Rs 7,77,355.30	14.12.2022

4. The said Borrowers/mortgagors/guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules thereof at the risk, cost and consequence of the said Borrowers/mortgagors/guarantors. 5. Further, the alteration of borrowers/mortgagors/guarantors is invited to provisions of Sub-section (6) of the Section 13 of the Act, in respect of the amount available to them to redeem the secured assets. 6. The said Borrowers/mortgagors/guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes any provision of the provisions of the Act or Rules shall be liable for imprisonment and/or fine as given under Section 29 of the Act. Date: 14.12.2022 Amritsar Authorized Officer: Indian Overseas Bank

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Recovery and Statutory Board of India (Recovery Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF NOBLE STEELS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	NOBLE STEELS PRIVATE LIMITED
2. Date of suspension of corporate debtor	31 October, 1992
3. Authority under which corporate debtor is responsible/regulated	Registrar of Companies, Chandigarh
4. Corporate Name, if Limited Liability	NOBLE STEELS PRIVATE LIMITED
5. Corporate Name, if not a corporate debtor	NOBLE STEELS PRIVATE LIMITED
6. Registered office address and principal office address of corporate debtor	Village Mangal, Distt. PTO Mangal, Chandigarh Road, Ludhiana, Punjab-141001, India
7. Estimated date of closure of insolvency resolution process	31st June, 2023
8. Name and contact details of the insolvency professional assigned to the insolvency resolution process	Name: Sandeep Singh Chhina Reg. No: 1838/P/2016/Insolvency Resolution Professional
9. Name and contact details of the insolvency professional, as registered with the Registrar	Address: 48-B, Jawahar Marg, P.O. Rajah Road, Ludhiana, Punjab, 141015
10. Address and email to be used for communication with the insolvency professional	Email: sandeep.singh@noblesteels.com
11. Name of the insolvency professional	Name: Sandeep Singh Chhina Reg. No: 1838/P/2016/Insolvency Resolution Professional
12. Name of the insolvency professional	Name: Sandeep Singh Chhina Reg. No: 1838/P/2016/Insolvency Resolution Professional
13. Name of the insolvency professional	Name: Sandeep Singh Chhina Reg. No: 1838/P/2016/Insolvency Resolution Professional
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17. Name of the insolvency professional	Name: Sandeep Singh Chhina Reg. No: 1838/P/2016/Insolvency Resolution Professional
18. Name of the insolvency professional	Name: Sandeep Singh Chhina Reg. No: 1838/P/2016/Insolvency Resolution Professional
19. Name of the insolvency professional	Name: Sandeep Singh Chhina Reg. No: 1838/P/2016/Insolvency Resolution Professional
20. Name of the insolvency professional	Name: Sandeep Singh Chhina Reg. No: 1838/P/2016/Insolvency Resolution Professional

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the formation of a Corporate Insolvency Resolution Process for NOBLE STEELS PRIVATE LIMITED on 14th December, 2022. The creditors of NOBLE STEELS PRIVATE LIMITED are hereby notified to submit their claims to the insolvency professional assigned to the insolvency resolution process. The insolvency professional will submit their claims with proof of electronic means only. All the creditors may submit the proof of claims in person, by electronic means or by any other means. Submission of false or misleading proof of claims shall attract penalties.

GOVERNMENT OF HARYANA TENDER NOTICE

Sl. No.	NAME OF THE BIDDERS	TYPE OF BIDDING	AMOUNT / EST. (IN ₹)	DATE OF BIDDING	REMARKS
01	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
02	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
03	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
04	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
05	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
06	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
07	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
08	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
09	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...
10	M/S. HARYANA STATE ROADWAYS CORPORATION	OPEN	10000000000.00	15/12/2022	For the construction of the road between...

FOR FURTHER INFORMATION KINDLY VISIT: www.haryanapublicprocurement.gov.in or www.eteenders.hry.nic.in

